

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


IA 367 of 2017 in Inw. 5967/14/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017**

Name of the Company: Claris Injectable Ltd.
V/s.
ROC, Gujarat

Section of the Companies Act: Section 14 of the Companies Act, 2013 r/w Rule
11 and 68 of NCLT Rules, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J. DAVE	ADVOCATE	APPLICANT	
2.				

ORDER

Learned Advocate Mr. Vishal Dave present for Applicant. None present for ROC in IA 367/2017.

Proof of service upon ROC is filed.

None represented from the side of ROC.

~~On the request of Applicant.~~


Applicant is directed to serve copy of this order on ROC and shall file proof of service.

List the matter on 11.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of December, 2017.